

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 30

IA 37/2024 IN CP/282(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **28.06.2024**

NAME OF THE PARTIES: **SURINDER KHOSLA V/s CARGO**
CARRIERS INDIA LIMITED

Under Section 241(1) Section 242(4) of the Companies Act, 2013

ORDER

1. Adv. Rohit Gupta for the Petitioner is present and Sr. Adv. Akash Kamat for the Respondent No. 2 to 7 is also present.
2. Ld. Counsel for the Respondent drew our attention to file additional affidavit filed by the Petitioner dated 06.03.2024 (para 19).
3. The Petitioner submitted that the they can still explore the possibility of settlement in consultation with the counsel of the Petitioner.
4. List this matter on **19.07.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/Neeraj/